

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-638/ND/2020**

**IN THE MATTER OF:
Ms. Manjula Tripathi and Ors.**

...PETITIONER

Vs.

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 02.12.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the RP

**:Adv. Abhishek Anand and Adv.
Sahil Bhatia**

For the Respondent/Corporate Debtor :


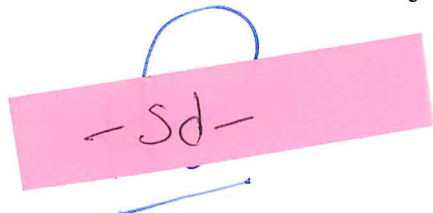
ORDER

IA/5887/2022

This is an application on behalf of the Resolution Professional for Clarion Townships Pvt. Ltd and Linaks Micro Electronics Ltd. (Companies undergoing Corporate Insolvency Resolution Process) under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking appropriate directions along with affidavit in support.

We have heard the submissions made by the counsel for the Resolution Professional. Counsel has submitted that Mr. Arvind Mittal, Authorized Representative for Financial Creditors falling within a class of Real Estate allottees under the Real Estate Project of the Corporate Debtor had already

(Anjula)



been appointed by this Adjudicating Authority vide its order dated 31.05.2021 in the consolidated proceedings pursuant to order dated 20.10.2022 passed by this Adjudicating Authority.

Let the Applicant furnish a Resolution wherein the appointment of Mr. Arvind Mittal as Authorized Representative of Financial Creditor is reconfirmed in view of the consolidation by the reconstituted CoC in the combined CIRP. At the request of counsel for the Applicant, post this matter after 10 days. List this matter on **15.12.2022**.

-Sd-

(Rahul Bhatnagar)
Member (T)

-Sd-

(P.S.N Prasad)
Member (J)